

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00581/2018

Dated Tuesday the 15th day of May Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

E.Thilagavathy,
Pharmacist/Tuticorin,
Southern Railway,
Madurai Division.Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai.
- 2.The Principal Chief Medical Director,
Southern Railway,
Park Town, Chennai.
- 3.The Principal Chief Personnel Officer,
Southern Railway,
Park Town, Chennai.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the impugned order of transfer No. Office Order No. MD/26/2018 dated 03.05.2018 passed by the 3rd respondent and to quash the same declaring the transfer as punitive and to direct the respondents to retain the applicant at Tuticorin and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant was aggrieved by Annexure A1 Office Order dt. 03.05.2018 by which she had been transferred from Tuticorin to Virudunagar. She submitted Annexure A2 representation dt. 09.05.2018 seeking cancellation of the transfer order. The applicant would be satisfied if the respondents are directed to consider the representation in accordance with the transfer policy and pass a reasoned and speaking order pending which the applicant may not be relieved from her present station.

3. Mr. G. Balasubramanian takes notice for the respondents on behalf of Mr. P. Srinivasan.

4. Keeping in view the limited prayer and without going into the substantive merits of the case, I deem it fit to direct the respondents to consider Annexure A2 representation of the applicant dt. 09.05.2018 in accordance with their transfer policy and pass a reasoned and speaking order within a period of three weeks from the date of receipt

of a copy of this order. Till such time, the applicant may not be relieved from her present station.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
15.05.2018**

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